



2026:AHC:15023

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 202 of 2026

Rajendra Singh

.....Petitioner(s)

Versus

Honble Member Of Board Of Revenue And 2
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manvendra Pratap Singh, Suparn Samadariya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Shailesh Srivastava, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.1/ Board of Revenue, U.P. at Prayagraj to decide the Case No.REV/166/2021 (Computerized Case No.AL2021142900166) (Brijbhan Singh and others vs. Additional Collector Ghazipur and others), under Section 219 of U.P. Revenue Code, 2006 within stipulated period.

3. Learned counsel for the petitioner submitted that the aforementioned revision filed by private respondent impleading the petitioner as opposite party no.3 arising out of proceeding under Section 28 of U.P. Land Revenue Act, 1901 is pending before respondent no.1/ Board of Revenue, U.P. at Prayagraj since 20.1.2021. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.2 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.1/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Case No.REV/166/2021 (Computerized Case No.AL2021142900166) (Brijbhan Singh and others vs. Additional Collector Ghazipur and others), under Section 219 of U.P. Land Revenue Act, 1901 on merits after giving an opportunity of hearing to the parties in accordance with law

expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally disposed of.

(Chandra Kumar Rai,J.)

January 21, 2026

Rameez